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असाधारण

EXTRAORDINARY

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PART II—Section 1

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 19th January, 2010/Pausa 29, 1931 (Saka)

The following Act of Parliament, after having been ratified by the Legislatures of not less than one-half of the States by resolutions to that effect, received the assent of the President on the 18th January, 2010, and is hereby published for general information:—

THE CONSTITUTION (NINETY-FIFTH AMENDMENT) ACT, 2009

[18th January, 2010.]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Ninety-fifth Amendment) Act, 2009.

(2) It shall come into force on the 25th day of January, 2010.

Short title
and com-
mencement.

2. In article 334 of the Constitution, for the words “sixty years”, the words “seventy years” shall be substituted.

Amendment of
article 334.

V. K. BHASIN,
Secy. to the Govt. of India.

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